

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4648
ANSWERED ON:25.08.2010
ADMISSION OF WEAKER SECTIONS IN SCHOOLS
Singh Alias Pappu Singh Shri Uday

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether guidelines have been issued for identification and admission of children belonging to weaker sections and the disadvantaged groups to unaided private schools and specified category schools including Kendriya Vidyalayas, Novodaya Vidyalayas and Sainik Schools as per the provisions of sub-clause (c) of clause (1) of Section 12 of the Right of Children to Free and Compulsory Education Act, 2009;

(b) if so, the details thereof;

(c) the number of children admitted to private unaided schools and specified category schools including above schools to Grade I as per provisions of the said Act across the country and in Bihar for the coming academic year;

(d) whether the Government intends to develop or is developing a Management Information System (MIS) to collate, compile and maintain records of all children under 14 years that are to be identified by the local authorities within their areas of jurisdiction as per the provisions of Rule 6 of the Model Rule under the said Act to comply with clause (e) of Section 9 of the Act; and

(e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (c): Children specified in clauses (d) and (e) of section 2 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 are to be admitted in accordance with the provisions contained in clause (c) of sub-section (1) of section 12 of the RTE Act. Sub-section (1) of section 13 read along with clause (o) of section 2 of the RTE Act provides for the procedure for admission in a school. Rule 11 (3) of the RTE Rules 2010 provides that the area or limits of neighbourhood specified in Rule 6 (1) shall apply to admissions made in accordance with section 12 (1) (c). It also provides that the school may extend the area or limits with the prior approval of the appropriate Government. Information regarding number of children admitted in various schools of the country, in pursuance of clause (c) of sub-section (1) of section 12 of the RTE Act, is not centrally maintained.

(d) & (e): Under the RTE Act, it is the responsibility of the local authority to maintain records of all children below the age of 14 years in a manner prescribed by the State Government.